Irregularities in Functioning of Super Bazar

4090. SHRI RAJESH KUMAR SINGH :

PROF. AJIT KUMAR MEHTA :

SHRI JAGPAL SINGH :

SHRI HARISH KUMAR GANGWAR :

Will the Minister of CIVIL SUPPLIES be pleased to state :

(a) whether there have been serious irregularities in the functioning of Super Bazar resulting in a drop in its sales ;

(b) whether it is also a fact that the Super Bazar failed in its objective to act as a check on rise in the prices of essential commodities ;

(c) if so, the result of the inquiry, if any, conducted into the irregularities stating the action taken by the Government thereon ; and

(d) the reasons for its failure to act as a check on the rise in the prices of the essential commodities and the steps contemplated by the Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY) : (a) No, Sir. The Sales turnover of Super Bazar increased to Rs. 20.43 crores in 1980-81 as against Rs. 12.93 crores in 1979-80.

(b) The objective of the Super Bazar according to the bye-laws, is :—

(a) to undertake wholesale and retail distribution of consumer goods ; and to establish department stores ;

(b) to develop an effective link between producers and consumers ;

(c) to rise the quility of products;

(d) to foster the growth of new products ;

(e) to lower distribution costs ; and

(f) to provide an information service.

These functions are being discharged by the Super Bazar to the extent feasible.

(c) and (d). Do not arise.

प्रतिबंध के लिए कानून

4091. **श्री कंयूर भूषण** : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गो-हत्या पर प्रतिबन्ध लगाने के लिए कानून बनाने के बारे में 26 अप्रैल, 1979 को संसद में दिया गया आश्वासन अब तक पूरा नहीं किया गया है ;

(ख) कोई भी कार्यवाही न करने के क्या कारण हैं ; और

(ग) क्या पशु विकास समिति द्वारा इस संबंध में दिए गये ठोस सुझावों पर भी ध्यान नहीं दिया गया है ?

कृषि तथा ग्रामीण पुनर्निर्माण मंत्रालयों में राज्य मंत्री (श्री आर०वी० स्वामिनाथन) : (क) और (ख). 26 अप्रैल, 1979 को संसद में तत्कालीन प्रधान मंत्री द्वारा दिए गए वक्तव्य के अनुसरण में संविधान में उचित संशोधन करने के लिए 18-5-1979 को लोक सभा में एक विधेयक प्रस्तुत किया गया था । तथापि, लोक सभा के समाप्त होने के साथ ही यह विधेयक भी समाप्त हो गया ।

(ग) कृषि मंत्रालय ने इस प्रकार की किसी सरकारी समिति का गठन नहीं किया है।

सीमेंट से भरा ट्रक पकड़ा जाना

4092. श्री मनोराम बागड़ी : क्या नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली पुलिस की जमाखोरी निरोधक अपराधशाखा के दस्तेने आई० टी० ओ० ... पार शकरपुर क्षेत्र में एक ट्रक पर लदा 300 बोरी सीमेंट पकड़ा था और ट्रक में बैठे तीन आदमियों को गिरफ्तार किया था, जैसा कि 5 अगस्त, 1981 के नवभारत टाइम्स समाचार में छपा है ;

(ख) यदि हां, तो दोषी व्यक्तियों के विरुद्ध सरकार ने क्या कार्यवाही की है ; और

(ग) यह सीमेंट कहां कहां से लाया जा रहा था ?

नागरिक पूर्ति मंत्रालय में उपमंत्री (श्री ब्रजमोहन महन्ती) : (क) जी हां ।

(ख) और (ग). इस कार्य में शामिल पाये गये सभी व्यक्तियों को पुलिस ने गिरफ्तार कर लिया था। दो अलग-अलग मामले, एक भारतीय दंड संहिता तथा दूसरा आवश्यक वस्तु अधिनियम के तहत दर्ज किये गये हैं। दोनों मामलों में छानबीन की जा रही है। पूछ-ताछ करने पर ट्रक चालक ने बताया कि उक्त सीमेंट अजमेरी गेट से लादा गया था। पकड़े गये सीमेंट को सरकार ने जब्त कर लिया है।

Retail Prices of Essential Commodities in Kerala, Tamil Nadu and Karnataka

4093. SHRI B. K. NAIR : Will the Minister of CIVIL SUPPLIES be pleased to state :

(a) the comparative figures of the retail price of essential commodities as between District Headquarters in Kerala and the neighbouring Districts of Tamil Nadu and Karnataka during the last 12 months ;

(b) what are the reasons for the high prices in Kerala and their inordinat increase recently ; and

(c) what remedial measures are proposed to be adopted by the State Governments in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY) : (a) On the basis of available information, the month-end retail prices during the past 12 months ending August, 1981 for a few centres for selected commodities in the States of Kerala, Tamil Nadu and Karnataka, are given in the Annexure. [*Placed in Library. See No. LT*-2819/81] The prices in the annexure are related to open market prices.

(b) The prices at the 7 centres given in the Annexure in the three States of Kerala, Tamil Nadu and Karnataka are generally fairly comparable, though some centre to centre variations are noticeable. The recent increase in the prices of some commodities may be attributed to the general inflationary situation, the lean period, shortfall in the production of some commodities and increase in the prices of petro-products.

(c) From time to time the State Governments are being advised to raise the production of various commodities, to expand and improve the public distribution system and to see that the commodities meant for sale through the public distribution system are properly distributed. State